

2
: 1 :

Bail Applications

**FIR No. :91/2018
PS: Civil Lines
STATE V Kapil Bisht
U/S: 302/201/34 IPC**

29.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, Ld. LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since 04/04/2018 which fact is now even verified by IO in his report.

Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of

**FIR No. :91/2018
PS: Civil Lines
STATE V Kapil Bisht**

such accused. Further, it is stated that offences alleged against accused are under Section 302 r/w 34 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions as passed by Hon'ble High Court. Further, accused is in JC since more than **two** years at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond ***in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.*** The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.*

7. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/29.05.2020

FIR No. :91/2018
PS: Civil Lines
STATE V Kapil Bisht

Bail Applications

**FIR No. :180/2016
PS: Sadar Bazar
STATE V Kare Lal Yadav
U/S: 302 IPC**

29.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, Ld. LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*
2. Arguments heard.
3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since 21/04/2016 which fact is now even verified by IO in his report.
Further, a copy of certificate of good conduct as well as copy of **custody warrant** is enclosed with such interim bail application.
4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of

**FIR No. :180/2016
PS: Sadar Bazar
STATE V Kare Lal Yadav**

such accused. Further, it is stated that offences alleged against accused are under Section 302 r/w 34 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions as passed by Hon'ble High Court. Further, accused is in JC since more than **two** years at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond ***in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.*** The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.'* and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.

7. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/29.05.2020

Bail Applications

**FIR No. :133/2017
PS: ODRS
STATE V Pushpender
U/S: 302 IPC**

29.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, Ld. LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since 22/08/2017 which fact is now even verified by IO in his report.

Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of

**FIR No. :133/2017
PS: ODRS
STATE V Pushpender**

: 2 :

such accused. Further, it is stated that offences alleged against accused are under Section 302 r/w 34 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions as passed by Hon'ble High Court. Further, accused is in JC since more than **two** years at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond ***in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.*** The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.*

7. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/29.05.2020

FIR No. :133/2017
PS: ODRS
STATE V Pushpender

(7)
: 1 :

Bail Applications

**FIR No. :58/2016
PS: Burari
STATE V Dalip Kumar
U/S: 302/34 IPC**

29.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, Ld. LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since 29/01/2016 which fact is now even verified by IO in his report.

Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of

**FIR No. :58/2016
PS: Burari
STATE V Dalip Kumar**

such accused. Further, it is stated that offences alleged against accused are under Section 302 r/w 34 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions as passed by Hon'ble High Court. Further, accused is in JC since more than **two** years at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond ***in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.*** The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.*

7. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court for DLSA matters
Central District/29.05.2020

FIR No. :58/2016
PS: Burari
STATE V Dalip Kumar

Bail Applications

**FIR No. :195/2015
PS: Jama Masjid
STATE V Makbool
U/S: 302 IPC**

29.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, Ld. LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since 20/10/2015 which fact is now even verified by IO in his report.

Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of

**FIR No. :195/2015
PS: Jama Masjid
STATE V Makbool**

such accused. Further, it is stated that offences alleged against accused are under Section 302 r/w 34 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions as passed by Hon'ble High Court. Further, accused is in JC since more than **two** years at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond ***in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.*** The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.*

7. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/29.05.2020

Bail Applications

FIR No. :58/2016

PS: Burari

STATE V Rahul

U/S: 302/34 IPC

29.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, Ld. LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since 28/01/2016 which fact is now even verified by IO in his report.

Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of

FIR No. :58/2016

PS: Burari

STATE V Rahul

: 2 :

such accused. Further, it is stated that offences alleged against accused are under Section 302 r/w 34 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions as passed by Hon'ble High Court. Further, accused is in JC since more than **two** years at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond ***in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.*** The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.'* and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.

7. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/29.05.2020

FIR No. :58/2016
PS: Burari
STATE V Rahul

Bail Applications

**FIR No. :117/2016
PS: Sarai Rohilla
STATE V Vikas Verma
U/S: 302/34 IPC**

29.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, Ld. LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since 31/01/2016 which fact is now even verified by IO in his report.

Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of

**FIR No. :117/2016
PS: Sarai Rohilla
STATE V Vikas Verma**

such accused. Further, it is stated that offences alleged against accused are under Section 302 r/w 34 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions as passed by Hon'ble High Court. Further, accused is in JC since more than **two** years at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond ***in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.*** The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.*

7. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/29.05.2020

Bail Applications

**FIR No. :135/2016
PS: Jama Masjid
STATE V Azam
U/S: 302 IPC**

29.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, Ld. LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since 20/11/2016 which fact is now even verified by IO in his report.

Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of

**FIR No. :135/2016
PS: Jama Masjid
STATE V Azam**

such accused. Further, it is stated that offences alleged against accused are under Section 302 r/w 34 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions as passed by Hon'ble High Court. Further, accused is in JC since more than **two** years at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond ***in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.*** The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.'* and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.

7. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ/04/Central/THC
Designated Court, for DLSA matters
Central District/29.05.2020

Bail Applications

FIR No. :463/2017
PS: Timar Pur
STATE V Chandu Lal @ Gulab
U/S: 302/34 IPC

29.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, Ld. LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*
2. Arguments heard.
3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since 02/11/2017 which fact is now even verified by IO in his report.

Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of

FIR No. :463/2017
PS: Timar Pur
STATE V Chandu Lal @ Gulab

: 2 :

such accused. Further, it is stated that offences alleged against accused are under Section 302 r/w 34 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions as passed by Hon'ble High Court. Further, accused is in JC since more than **two** years at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond ***in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.*** The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.*

7. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/29.05.2020

FIR No. :463/2017
PS: Timar Pur
STATE V Chandu Lal @ Gulab

: 1 :

Bail Applications

2016 U
FIR No. :419/2017
PS: Sarai Rohilla
STATE V Brij Mohan @ Birju
U/S: 302 IPC

29.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
 Sh. J.S. Mishra, Ld. LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since 01/06/2016 which fact is now even verified by IO in his report.

Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of

FIR No. :419/2017
PS: Sarai Rohilla
STATE V Brij Mohan @ Birju

such accused. Further, it is stated that offences alleged against accused are under Section 302 r/w 34 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions as passed by Hon'ble High Court. Further, accused is in JC since more than **two** years at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond ***In the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.*** The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.*

7. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/29.05.2020

BAIL APPLICATION

FIR No. : 117/2017

PS: Darya Ganj

State v. Manoj

U/S: 302/34 IPC

29/5
23.05.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr. J.S. Mishra, Ld. Counsel from DLSA for Accused through VC

1. *Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.*

Report not filed. IO seeks sometime as he is not well.

2. Submissions heard through electronic mode.
3. In view of direction by Hon'ble High Court, IO/SHO to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a report that present accused is **not involved**, in any other case;

iii) Date, since when accused is in JC in present case:

Contd..../-

:2:

FIR No. : 117/2017
PS: Darya Ganj
State v. Manoj

- iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .
- v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.
4. As such, issue notice of present application to the IO/SHO .
5. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Vijay Vats, Mobile No. 9810127561**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email ,as per the directions already issued.
6. **Counsel for accused is advised to collect the order online through electronic mode.**
7. **Put up for report, arguments and further appropriate orders on 02/06/2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
29.05.2020

BAIL APPLICATION

FIR No. : 75/2017

PS: Darya Ganj

State v. Chiraguddin @ Chanu

U/S: 302 IPC

29 ✓
~~23~~ 23.05.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr. J.S. Mishra, Ld. Counsel from DLSA for Accused through VC

1. *Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.*

Report not filed. IO seeks sometime as he is not well.

2. Submissions heard through electronic mode.

3. In view of direction by Hon'ble High Court, IO/SHO to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a report that present accused is **not involved**, in any other case;

iii) Date, since when accused is in JC in present case:

Contd..../-

:2:

FIR No. : 75/2017
PS: Darya Ganj
State v. Chiraguddln @ Chanu

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

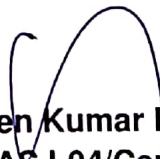
v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.

4. As such, issue notice of present application to the IO/ SHO .

5. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Vijay Vats, Mobile No. 9810127561**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email ,as per the directions already issued.

6. **Counsel for accused is advised to collect the order online through electronic mode.**

7. **Put up for report, arguments and further appropriate orders on 02/06/2020.**


(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
29.05.2020

(12)

BAIL APPLICATION

FIR No. : 160/2016
PS: Bara Hindu Rao
State v. Amar
U/S: 302 IPC

29M
23.05.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr. J.S. Mishra, Ld. Counsel from DLSA for Accused through VC

1. Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.

Report not filed.

2. Submissions heard through electronic mode.
3. In view of direction by Hon'ble High Court, IO/SHO to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a report that present accused is **not involved**, in any other case;

(iii) Date, since when accused is in JC in present case:

Contd..../-

:2:

FIR No. : 160/2016
PS: Bara Hindu Rao
State v. Amar

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.

4. As such, issue notice of present application to the IO/ SHO .

5. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Vijay Vats, Mobile No. 9810127561**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email ,as per the directions already issued.

6. **Counsel for accused is advised to collect the order online through electronic mode.**

7. **Put up for report, arguments and further appropriate orders on 02/06/2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
29.05.2020

16

BAIL APPLICATION

FIR No. : 53/2017

PS: Subzi Mandi Railway Station

State v Rajender

U/S: 302/34 IPC

29/5
23.05.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr. J.S. Mishra, Ld. Counsel from DLSA for Accused through VC

1. *Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.*

Report not filed.

2. Submissions heard through electronic mode.
3. In view of direction by Hon'ble High Court, IO/SHO to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a report that present accused is **not involved**, in any other case;

(iii) Date, since when accused is in JC in present case:

Contd.../-

:2:

FIR No. : 53/2017
PS: Subzi Mandi Railway Station
State v Rajender

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.

4. As such, issue notice of present application to the IO/ SHO .

5. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Vijay Vats, Mobile No. 9810127561**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email ,as per the directions already issued.

6. **Counsel for accused is advised to collect the order online through electronic mode.**

7. Put up for report, arguments and further appropriate orders on 02/06/2020. .

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
29.05.2020

(1)
: 1 :

Bail Applications

**FIR No. :456/2017
PS: Burari
STATE V Kamal Kumar
U/S: 302/34 IPC**

29.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, Ld. LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since 28/08/2017 which fact is now even verified by IO in his report.

Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per

**FIR No. :456/2017
PS: Burari
STATE V Kamal Kumar**

: 2 :

such report, there is no previous conviction or involvement record of such accused. Further, it is stated that offences alleged against accused are under Section 302 r/w 34 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions as passed by Hon'ble High Court. Further, accused is in JC since more than **two** years at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond ***in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned***. The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.*

7. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/29.05.2020

FIR No. :456/2017
PS: Burari
STATE V Kamal Kumar

BAIL APPLICATION

**FIR No. : 266/2016
PS: Chandni Mahal
State v Farid Ahmed
U/S: 302 IPC**

29 W
~~23.05.2020.~~

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr. J.S. Mishra, Ld. Counsel from DLSA for Accused through VC

Reply filed by inspector Sanjiv Verma.

Heard.

As per such reply, similar application for interim bail was filed by such accused before Mr. Satish Kumar, Learned ASJ, Delhi and he has been granted interim bail for a period of 45 days vide order passed by Mr. Satish Kumar, Learned ASJ, Delhi as per guidelines of High Power Committee vide order dated 23/05/2020.

As such, present application has become infructious. The same is disposed of accordingly in view of such reply.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
29.05.2020